

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2978/2020

(Arising out of impugned final judgment and order dated 24-12-2019 in CCC No.1140/2019 passed by the High Court Of Delhi At New Delhi)

JITENDRA GUPTA

Petitioner(s)

VERSUS

C. CHANDRAMOULI IAS

Respondent(s)

WITH

CONMT.PET.(C) No.416/2020 in SLP(C) No.2978/2020 (XIV)
(FOR ADMISSION and IA No.55729/2020-EARLY HEARING APPLICATION and IA No.51403/2020-EX-PARTE AD-INTERIM RELIEF and IA No.54507/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 23-09-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Sachin Datta, Sr. Adv.
Mr. Sadapurna Mukherjee, Adv.
Mr. Rajat Mittal, AOR

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. N. Venkatraman, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Arvind Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E R

Heard Shri Sachin Datta, learned senior counsel, appearing for the petitioner and Shri Tushar Mehta, learned Solicitor General, appearing for the respondent.

Order reserved.

(ARJUN BISHT)
COURT MASTER (SH)(R.S. NARAYANAN)
COURT MASTER (NSH)